

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/346(KB)2022
IA(I.B.C)/806(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Sankarsan Sarkar, Adv.] For the Financial Creditor
Mr. Aditya Kanodia, Adv.]
Mr. Tanmoy Sett, Adv.]
Ms. Suparna Sardar, Adv.]

Mr. Zeeshan Haque, Adv.] For the Corporate Debtor
Mr. Ram Maroo, Adv..]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.

2. IA(I.B.C)/806(KB)2024:

a. This IA has been filed by the Applicant under rule 11 of the National Company Law Tribunal Rules, 2016 ("NCLT Rules") seeking for following reliefs: -

- i. Leave be granted to the Financial Creditor to change the proposed Interim Resolution Professional from the existing Interim Resolution Professional to Mr. Abhijeet Jain;*
- ii. Form 2 alongwith registration certificate and Authorization for Assignment of Mr. Abhijeet Jain be taken on record.*

- b. The IRP has been sought for due to the change in the management of the company and reasons are at page nos. 5 and 11 of the said IA, we are satisfied with it.
- c. This IA is accompanied by an affidavit of Applicant at page nos. 17 & 18 of the said application.
- d. We have perused the application and the documents attached therewith and heard the Id. Counsel for the Applicant. We are satisfied with the prayer(s) made in the IA should be allowed.
- e. Accordingly, this **IA(I.B.C)/806(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)